

Distribution of Cement in Maharashtra

254. SHRI VIJAY N. PATIL: Will the Minister of INDUSTRY be pleased to state:

(a) whether the committees entrusted with distribution of cement in Maharashtra did not function properly and no periodical meetings were held for distribution of cement in several Tehsilg and districts of Maharashtra;

(b) whether it is also a fact that cement bags remained unsold with traders for months together for want of permits which were to be issued by such committees; and

(c) if so, whether in the absence of M.L.As, Government propose to direct Tehsildars to dispose of the cement to the needy in consultation with Members of Parliament in the respective constituencies?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) to (c). The information is being collected and will be laid on the Table of the House.

Proposal to reconstitute Minorities Commission

255. SHRI JANARDHANA POOJARY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government propose to reconstitute the Minorities Commission; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) and (b). The Government have yet to take a view in the matter.

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Call girl racket in Neeti Bagh, New Delhi

256. SHRI JANARDHANA POOJARY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a call girl racket was busted in Neeti Bagh, New Delhi during February, 1980; and

(b) if so, the number of persons involved and arrested and their *modus operandi*?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) and (b). The investigation of a murder case in Neeti Bagh brought to light that the deceased along with another accomplice had been running a call girl racket from the premises recently taken on rent. Inquiry further revealed that the deceased along with three girls had been arrested earlier in July, 1979, under the Suppression of Immoral Traffic Act, in Police Station Ashok Vihar Area. Further, two girls arrested on 24th February, 1980, under the Suppression of Immoral Traffic Act in Police Station, Hazarat Nizamuddin area were also found having links with the above racket.

Two persons have been arrested in connection with the murder case. The *modus operandi* of the above said racketeers was that they used to take a flat fitted with telephone on rent and deal with their customers on telephone, and supply the girls as asked for at various places, including Hotels and Restaurants etc.

Cases of atrocities on Harijans

257. SHRI CHANDRABHAN ATHARE PATIL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of cases of arson, looting and killing of harijans and persons of weaker sections of the society as reported to the police in each State during each of the last

three years up to the 29th February, 1980;

(b) in how many of the above cases inquiries have been instituted and guilty persons brought to book indicating types of punishments awarded and the position of those cases where inquiries have not been completed; and

(c) whether Government are also aware that the reports of atrocities on the harijans, tribal people and persons of weaker section are not registered by the police stations and that the persons reporting such atrocities are threatened with dire consequences; if so, the action proposed to be taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) to (c). Information is being collected from the States/UTs and will be laid on the Table of the House.

Private Industry's participation in Defence production

258. SHRIMATI GEETA MUKHERJEE: Will the Minister of DEFENCE be pleased to state:

(a) whether Government are aware that the Scientific Adviser to the Defence Ministry, Shri Rajaramanna has made a public statement recommending private industry's wider participation in Defence production;

(b) if so, whether the Government are considering revision of the fundamental policy framework of the Nehru era?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI C. P. N. SINGH): (a) Yes, Sir.

(b) There is no change in Government policy in the matter.

Scheme to train Service Officers and Personnel for Civilian Jobs

259. SHRIMATI MOHSINA KIDWAI: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that Government have formulated certain schemes to train defence service officers and personnel for civilian jobs after their retirement; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI C. P. N. SINGH): (a) and (b). A statement giving an outline of various schemes sanctioned by the Government or under its consideration is attached.

Statement

Resettlement Training Schemes for Defence Services Personnel

The training imparted for the resettlement of the Defence Services personnel after their retirement can be broadly grouped as under:—

1. Pre-release Training Scheme
2. Pre-cum-post Release Training Scheme
3. On the job Training Scheme.

1. Pre-release Training Scheme

Under this scheme personnel undergo training during the last year of their service at Government expense while they are still on duty. Training is organised with various institutions, universities and other organisations all over the country. Maximum period of training is 12 months. Training in the following fields is being imparted under this scheme:

- (a) Technical Training
- (b) Agriculture and farm-based training
- (c) Training for self-employment
- (d) Training for employment